

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 161/2009

Sub: Determination of final transmission tariff up to the date of commercial operation and additional capital expenditure for (i) 80 MVAR, 420 kV Bus Reactor at Lucknow sub-station (ii) second 400 kV S/C Bareilly-Mordabad transmission line along with associated bays under Northern Region System Strengthening Scheme-I in Northern Region for the tariff period 2004-09..

Date of hearing : 19.11.2009

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Others

Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri Rakesh Prasad, PGCIL

This petition has been filed seeking approval of transmission tariff from the date of commercial operation up to 31.3.2009 and additional capital expenditure for (i) 80 MVAR, 420 kV Bus Reactor at Lucknow sub-station, and (ii) second 400 kV S/C Bareilly-Mordabad transmission line along with associated bays under Northern Region System Strengthening Scheme-I (the scheme) in Northern Region for the tariff period 2004-09, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. Heard representative of the petitioner.

3. On a specific query from the Commission in respect of delay of about 11 months in respect of 400 kV S/C Bareilly-Mordabad transmission line, the representative of the petitioner clarified that the delay in commissioning of the transmission line was primarily due to line passing no. of railways and road crossing, delay in forest clearance and cutting of trees, serious ROW problem by the local villagers, delay in removing earth-wire of UPPCL Chandausi-Moradabad transmission line and massive theft.

4. The petitioner was directed to submit the following information and clarification under affidavit, latest by 11.12.2009, with an advance copy to the respondents:

- (a) Confirmation to that effect that everything else in the system was ready and completed in time except for the critical activities; and
- (b) Justification for delay of 10 month for 80 MVAR, 420 kV Bus Reactor at Lucknow sub-station.

5. Subject to the above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)